

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 182 of 2020

In the matter of:

J.M. Housing Ltd. & Ors.

....Appellants

Vs.

Surender Kumar Gupta & Ors.

...Respondents

Present

For Appellants: Dr. U. K. Choudhary, Sr. Advocate along with Mr. Pradeep Kumar Mittal, Mr. Praveen Kumar Mittal & Mr. Sharad Poddar.

For Respondents: Mr. Rakesh Kumar (Caveator) & Ms. Preeti Kashyap, For R-1 to 3.

Mr. Virender Ganda, Sr. Advocate along with Mr. Kamal Kapoor & Mr. Aman Nandrajog, For R-6 to 8.

ORDER
(Virtual Mode)

08.12.2020: Heard both sides. **‘Judgment is Reserved’.** The Learned Counsels appearing for the Appellants as well as the Learned Counsels appearing for the respective Respondents are required to file their ‘Notes of Submissions’ together with ‘Compilation of Judgments’, if any, within three days from today and the same can be filed before the Office of the Registry. The Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/nn